**IN THE NATIONAL COMPANY LAW TRIBUNAL,**
**NEW DELHI COURT III**

**Item No. 102**
New IA-493/2023
In
IB-431(ND)/2019

**IN THE MATTER OF:**
M/s. Shree Balaji Refactories Co **…..APPLICANT/PETITIONER**
**Vs.**
M/s. RGTL Industries Ltd. **…..RESPONDENT**

**SECTION**
**U/s 9 of IBC, 2016** **Order delivered on 30.01.2023**

**CORAM:**
**SHRI ATUL CHATURVEDI**
**MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS**
**MEMBER (JUDICIAL)**

**PRESENT:**
For the Liquidator : Mr. Diyansh Rai, Advocate.
For the Respondent :

**ORDER**

**New IA-493/2023:-**

This is an application filed by the Liquidator seeking extension of Liquidation period by 180 days from 08.10.2022. It is submitted by the Learned Counsel appearing for the Liquidator that an application under Section 230 of the Companies Act is pending adjudication before this Tribunal and therefore, seeks extension of Liquidation period.

Having heard the submissions made by Mr. Diyansh Rai, Learned Counsel appearing for the Liquidator, we extend the period of Liquidation Process by 180 days w.e.f. 08.10.2022.

IA **allowed**.

-SD-
**(ATUL CHATURVEDI)**
**MEMBER (TECHNICAL)**

-SD-
**(BACHU VENKAT BALARAM DAS)**
**MEMBER (JUDICIAL)**

Shammy
30.01.2023